(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 514/94.

Dt. of Decision : 24-8-94.

Sri Syed Muqtada Hussain

.. Applicant.

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- Government of India, Rep. by Secretary to the Government, Ministry of Defence, Department of Defence Production, New Delhi - 110 011.
- 2. The Ordinance Factory Board, Rep. by Secretary, 10/Ap Auckland nead; and Calcutta-700 001.
- 3. The General Manager, Ordinance Factory Project, Yeddumailaram, Medak District, Andhra Pradesh, PINCode:502 205.
- 4. The District Employment Officer, Medak District, Sangareddy.

.. R_espondents.

Counsel for the Applicant : Mr. Meherchand Nori

Counsel for the Respondents: Mr. N.V.Ramana, Addl.CGSC.R-1to3.

Mr. D.Panduranga Reddy, Spl. counsel for A.P. R-4.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Date: 24.8.96

0.A.No.514/94.

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) X

applicant, Sri N.V.Ramana, learned Standing Counsel for R-1 to 3, and Sri D.Panduranga Reddy, learned Counsel for R-4.

- of selected candidates for appointment to the post of Turner.

 His grievance is, the applicant is not appointed. His further grievance is, that in view of the inclusion of his name in the above said panel, the 4th respondent is not considering him for sponsoring his name for any other employment. It is for a direction to the R-1 to 3 to appoint the applicant as Turner.
- 2. Sri Ramana, learned Standing Counsel for R-1 to 3 stated that though the applicant's name is at \$1.No.23 in the panel for the post of Turner, he could not be appointed as there is no vacancy at present. It is further submitted that the panel was prepared to keep a waiting list of the candidates for absorption in vacancies that may arise in future. It is stated for the respondents that 3rd respondents addressed a letter to the 4th respondents requesting him to restore the seniority of the persons who were included in the panel in the employment exchange. It is also graciously to keep the panel alive till those who were included in the panel are appointed.



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3. In the light of the above submissions, we are of the view that the OA can be disposed of with the following directions:

R-1 to 3 are directed to keep the panel prepared pursuant to the proceedings dt. 13.1.1992, for which the applicant was interviewed on 31.1.1992, for appointment to the post of Turner alive until all those who are included in the panel are appointed, and to appoint the applicant in his turn. No fresh recruitment should be initiated for appointment to the post of Turner until the panel are applicant in the employment exchange for future sponsorship.

4. The OA is ordered accordingly. No costs.

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(R.Rangarajan) Member(Admn.) (V.Neeladri Rao) Vice Chairman

Dated 24 August, 1994.

Grh.

, To

Deputy Registrar(J)CC

1. The Secretary to the Govt., Govt.of India,

Ministry of Defence, Dept.of Defence Production, New Delhi-11.

- The Secretary, Ordinance Factory Board, 10/A, Auckland Road, Calcutta-1.
- 3. The General Manager, Ordinance Factory Project, Weddumailaram, Medak Dist. A.P. 205.
- 4. The District Employment Officer, Medak Dist, Sangareddy.
- 5. One copy to Mr. Mederchand Nori, Advocate, CAT. Hyd.
- 6. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
- 7. One copy to D.Panduranga Reddy, Spl.Counsel for A.P. Govt. CAT. Hyd.
- 8. One copy to Library, CAT.Hyd.
- 9. One spare copy.

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TYPED BY CHECKED BY
COMPARED APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLL MK.JUSTICE V.MEELADRI RAO VICE-CHAIRMAN

AND

THE ROW SLE AR.R. RANGARAJAN : M(AD.M)

DATEL: 24 8- 1994

ORDER JUDGMENT

M.A.No./R.A/C.A.No.

in

O.A.No. 514 94

(T.A.No.

ON. P.W).

Admitted and Interim directions Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Order d/Rejected

No order as to costs.

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